

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

...  
**ORIGINAL APPLICATION NO.060/01209/2019**  
**Chandigarh, this the 26<sup>th</sup> day of November, 2019**

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)**

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Ajit Kumar son of Jay Prakash Ray, aged 40 years, Employee No. 539217, Technician-I, presently posted as Teachers Training Centre (TTC), as Demonstrator, resident of G-4, Type-TS, Rail Coach Factory Township, Transit Accommodation, Kapurthala (Punjab) 144602 Group C

....**Applicant**

**(Present: Mr. Inderjit Kaushal, Advocate)**

**Versus**

1. Union of India, Ministry of Railways, through its Secretary, Rail Bhawan, New Delhi – 110001.
2. Rail Coach Factory, Kapurthala (Punjab) through its General Manager (P) – 144602.
3. R.S. Beeka, Deputy CME/Project, Rail Coach Factory, Kapurthala- 144602.
4. Chhotey Lal, Deputy GM, Rail Coach Factory, Kapurthala – 144602.
5. Raj Kumar Meena son of Kirodi Lal Meena, Trainee Junior Engineer, Employee No. 544342, present undergoing training at TTC, Rail Coach Factory, Kapurthala – 144602.

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**Respondents**

**(Present: Mr. Lakhinder Bir Singh, Advocate for Respondents**

**No. 1 and 2)**

**ORDER (Oral)**

**SANJEEV KAUSHIK, MEMBER (J)**

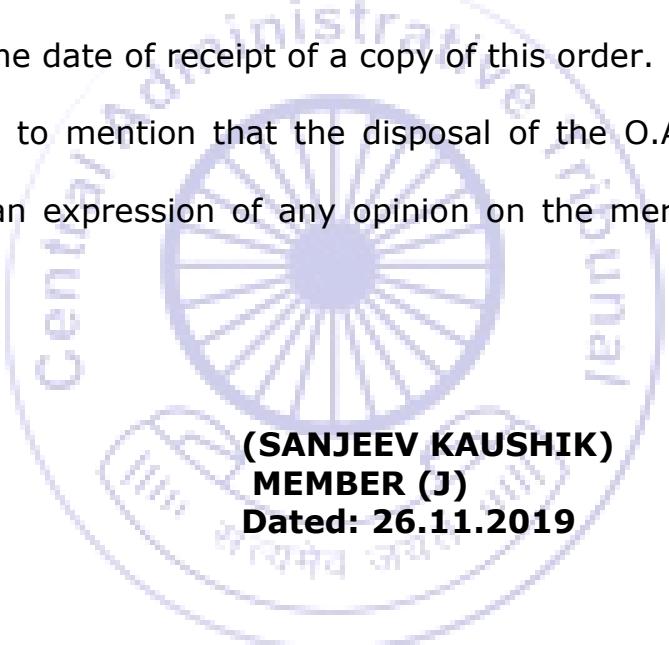
1. At the very outset, learned counsel submitted that the applicant has already moved a representation dated 31.05.2019 (Annexure A-9) to the respondents highlighting the illegalities committed while awarding marks to private respondents in the selection process, but the same stands unanswered till date. He suffered a statement at the bar that the applicant would be satisfied if a direction is issued to the

respondents to consider and decide his representation within a stipulated period.

2. Issue notice to the respondents.
3. Mr. Lakhinder Bir Singh, Advocate, appears and accepts notice on behalf of the official respondents. He does not object to the disposal of the O.A. in the above manner.
4. In the wake of the above, the O.A. is disposed of, in limine, with a direction to the respondents to take a call and decide the indicated representation (Annexure A-9) of the applicant in accordance with law, by passing a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order.
5. Needless to mention that the disposal of the O.A. shall not be construed as an expression of any opinion on the merit of the case.

No costs.

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**(SANJEEV KAUSHIK)**  
**MEMBER (J)**  
**Dated: 26.11.2019**